

फोन-मित्रता की आड़ में देह-व्यापार

4641. श्री रमा शंकर कौशिक:

श्री रामगोपाल यादव:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का ध्यान दिनांक 5 जुलाई, 1998 को "राष्ट्रीय सहाय" में "फोन-मित्रता के नाम पर देह-व्यापार" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है; और

(ख) यदि हां, तो सरकार की इस पर क्या प्रतिक्रिया है तथा इस संबंध में क्या कार्रवाई की गई है?

गृह मंत्री (श्री लाल कृष्ण आडवाणी): (क) और (ख) जी हां, श्रीमान! दिल्ली पुलिस ने समाचार पत्रों में विज्ञापित कुछ टेलीफोन नम्बरों के आधार पर यह पता लगाने के लिए जांच-पड़ताल की थी कि क्या इन टेलीफोन नम्बरों का प्रयोग देह व्यापार के लिए तो नहीं किया जा रहा है। तथापि, जांच-पड़ताल से इन टेलीफोन नम्बरों के स्वामियों द्वारा किसी प्रकार की ऐसी गैर-कानूनी गतिविधि किए जाने का पता नहीं चला है।

Task Force for Arresting Veerappan

4642. PROF. RAM GOPAL YADAV:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering to constitute a task force with collaboration of Tamil Nadu and Karnataka Government to nab elusive sandalwood smuggler Veerappan who has been abducting time to time and abducted four persons recently; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) The Central Government is not considering constitution of a Task Force to nab Veerappan, since a Special Task Force comprising the Police Officers from Tamil Nadu and Karnataka is already in existence for this purpose.

Human Rights Commission in the States

4643. SHRI KHAGEN DAS:
SHRI NILOTPAL BASU:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 28 given in the Rajya Sabha on 27th May, 1998 and state:

(a) the dates on which each of these State Human Rights Commission have come into existence in the concerned States;

(b) whether the National Human Rights Commission has made many observations about the function of any of these State Commissions and the cooperation accorded to them by the respective State Governments; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) As per the available information, the date on which each State Human Rights Commission has come into existence in the concerned states, is given in the enclosed statement (*See below*).

(b) and (c) Yes, Sir. Paras 8.4 and 8.5 of the Annual Report of the National Human Rights Commission for the year 1996-97 contain the observations of the Commission regarding the functioning of the State Human Rights Commissions. The Annual Report of the Commission for the year 1996-97 has been laid on the Table of Rajya Sabha on 10.6.98.

Statement

Date on which the State Human Rights Commission has come into Existence in the States.

<i>Name of the State</i>	<i>Date of which State Human Rights Commission has come into existence in the State</i>
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Assam	19.03.96
Himachal	18.03.95
Jammu & Kashmir	08.08.97
Madhya Pradesh	13.09.95

Name of the State Date of which State Human Rights Commission has come into existence in the State

Manipur	27.06.98
Punjab	17.03.97
Tamil Nadu	20.12.96
Uttar Pradesh	04.04.96
West Bengal	31.01.95

Amendment of Section 197 of CPC

4644. SHRI SANATAN BISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are proposing to bring amendment to Section 197 of the Code of Criminal Procedure to deviate the necessity of Governmental sanction for the prosecution of a Police Officer against whom prima-facie case of custodial offence has been established; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) No, Sir.

(b) Does not arise.

पुलिस द्वारा बच्चों की गिरफ्तारी

4645. श्री रामगोपाल यादव: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या 18 अप्रैल, 1998 को दिल्ली में प्रदर्शन कर रहे सैकड़ों बच्चों को पुलिस ने खतम दी थी तथा उन्हें गिरफ्तार किया था;

(ख) यदि हां, तो उनकी गिरफ्तारी के कारण क्या थे तथा उनकी मांसे क्या थी; और

(ग) सरकार द्वारा उनकी मांगों के सम्बन्ध में क्या निर्णय लिए गए हैं अथवा लिए जाने प्रस्तावित हैं?

गृह मंत्री (श्री लाल कृष्ण आडवाणी): (क) से (ग) जी नहीं, श्रीमान्। दिल्ली पुलिस ने सूचित किया है कि कुछ बच्चों सहित 60—70 प्रदर्शनकारियों के एक ग्रुप ने अन्य बातों के साथ-साथ राष्ट्रीय राजधानी क्षेत्र

दिल्ली में शराब के पाउचों की बिक्री के विरुद्ध 18 अप्रैल, 1998 को संसद भवन की ओर एक जलूस निकाला। ऐसी रिपोर्ट है कि प्रदर्शनकारियों ने उस क्षेत्र में लागू निषेधाज्ञा का उल्लंघन किया है और इसी कारण से उन्हें छोड़ने से पूर्व कुछ समय के लिए एहतियात के तौर पर रोके रखा गया था। दिल्ली पुलिस ने इन रिपोर्टों का खण्डन किया है कि इन्हें पुलिस स्टेशन में यातना दी गई।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली में पाउचों में शराब की बिक्री की अनुमति नहीं है तथा इस कानून का उल्लंघन किए जाने पर पुलिस द्वारा उचित कार्रवाई की जाती है। चालू वर्ष के दौरान 30 जून, 1998 तक दिल्ली पुलिस ने अवैध शराब (पाउचों में शराब समेत) की बिक्री के संबंध में 2074 मामले दर्ज किए तथा 2,212 व्यक्ति गिरफ्तार किए। इसी अवधि के दौरान जब्त किए गए शराब के पाउचों की संख्या 8,57,071 है।

Bomb Blasts in States

4646. SHRIMATI BASANTI SARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of bomb blasts in Assam, Punjab, Delhi, Bihar, Orissa, Maharashtra and West Bengal during the last three years;

(b) the number of persons killed as a results thereof; and

(c) the details of compensation paid to the victims and the number of people arrested in this regard and the action taken in the matter during this period and till date?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) The information is being collected and will be laid on the Table of the House.

Rising Crime Rate

4647. SHRIMATI BASANTI SARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the rising crime rate in different parts of the country;